

14/4/93.

Mr. G. P. Saral - Counsel for respondents.

CASE NOT REACHED
PUTUP FOR HEARING
ON 23/3/93

COURT MASTER

23/3/93

D.B. not formed out up
for hearing on 26/6/93.

COI (H)

28/6/93

CASE NOT REACHED
PUTUP FOR HEARING
ON 29-6-1993

Bohmer
S.O.
COURT MASTER

29/6/93

CASE NOT REACHED
PUTUP FOR HEARING
ON 26-7-1993

Bohmer
S.O.
COURT MASTER

26/7/93

none present for the applicant.

The T.A. is dismissed

in default for non-prosecution

on the part of the applicant.

only sent do on the part of the applicant.

the app sent

to Mr. Saral

vide 53/93

Date 4-8-93

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Chandra
Kopal Krishna
Member